## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1487/(MAH)/2017 MA No. 60/2018

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE PARTIES:

ICICI Bank Ltd V/s Western India Shipyard Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

## ORDER

MA 60/2018 IN CP No.1487/I&BP/NCLT/MB/MAH/2017

The Counsel appearing on behalf of the Applicant has no authority to appear in this matter, much less an authority for withdrawal of this Application.

On perusal of this Application, it is evident that this Applicant has not even shown the party against whom he is asking relief as Respondent, in view of the same, this Miscellaneous Application 60 of 2018 is hereby dismissed as misconceived with liberty to file afresh in accordance with law.

V. NALLASENAPATHY Member (Technical)

s Sd/-

Sd/- -

B.S.V. PRAKASH KUMAR Member (Judicial)